

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No. 1266/94

New Delhi this the 9th Day of August, 1994.

Hon'ble Mr. Justice S.K. Dhaen, Acting Chairman
Hon'ble Mr. B.N. Dheundiyal, Member(A)

Sh. Manoj Kumar Sharma,
S/o Sh. Kirshan Parari,
132, K.V. Substitution Hydal Colony,
Chandausi(UP).

Applicant

(Ms. Sunita Tiwari, proxy counsel for Sh. P.P. Khurana)

versus

1. Union of India,
through the Secretary,
Ministry of Communication,
New Delhi.

2. Telecom Divisional Engineer,
Department of Telecommunication,
O/O The Telecom Divisional Engineer,
Meraababad.

Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaen, Acting Chairman

On 10.06.94 this O.A. came up before us. We took the view that, prima facie, the O.A. does not disclose any cause of action which may have arisen within the jurisdiction of the Principal Bench so as to entitle us to entertain this application. As prayed by the learned counsel, time was granted to file an application (M.A.) making necessary amendments. On 14.7.1994, two weeks further time was granted to comply with the order of this Tribunal dt. 10.6.94. Today, an application has been filed seeking the amendment of the O.A. Paragraph 4.11 is sought to be added. It, in substance, states that the applicant has been meeting the local authorities for the redressal of his grievance but the stand taken by them is that it is ^{the} Respondent.

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No.1 had issued a policy direction to all the offices in the country, including the Telecom Divisional Engineer, Moradabad, to the effect that only those drivers who were appointed in the Department on casual basis before 1.4.1985 were eligible to apply for recruitment as drivers. The Respondent No.2 maintained that the advertisement dated 20.1.1994 had been issued strictly in accordance with such instructions/direction.

The prayer made is that the alleged policy decision may be quashed. We are not satisfied with the averments as neither any particulars of the policy decision has been given nor a copy of the same has been filed. In our opinion, we have no jurisdiction to entertain this O.A. Let the record of this O.A. be transmitted to the Allahabad Bench of this Tribunal.

B. N. D. I.
(B. N. DHUNDIYAL)

MEMBER (A)

S. K. D.
(S. K. DHAON)
ACTING CHAIRMAN

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